## COCHIN UNIVERSITY OF SCIENCE AND TECHNOLOGY

No.GA&EL.1/18584/2005-Vol.III

Kochi - 22 11.05.2020

## **NOTIFICATION**

In exercise, of the powers conferred on it under Sub Section (2) of Section 39 of the Cochin University of Science and Technology Act, 1986 (31 of 1986), the Syndicate at its 671st meeting held on 09.01.2020 has made the following amendments to Cochin University of Science and Technology First Statutes, 1991. His Excellency, the Chancellor has assented to the amendments on 28.03.2020 vide Letter No. GS5-886/2020 dated 17.04.2020.

## AMENDMENTS TO STATUTE 16 AND 18 OF THE COCHIN UNIVERSITY OF SCIENCE AND TECHNOLOGY FIRST STATUTES, 1991 are as follows;

Statutes	Existing Provision	Amendments
16	relating to various kinds of leave in the UGC regulations 2010 and amendments	modifications hereinafter contained, the provisions relating to various kinds of

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Head of the Department: The Syndicate shall nominate a teacher not below the rank of an Associate Professor with Ph.D or an equivalent post as the UGC prescribed by Regulations or Regulations of any Apex Authority specified for the purpose as Head of the according Department seniority, on a rotational basis for a period of three years. It shall, however, be open to the been teacher who has nominated as the Head of the department to make a request that he/she shall be relieved of responsibility such a academic reasons. In such a case the next eligible teacher will be nominated as the Head of the Department. All the members of the teaching staff shall work under the directions of the Head of the Department. In the case of Departments which have no professor or equivalent posts Reader or UGC by the prescribed regulations Regulations or issued by any other competent authority the Syndicate shall Associate nominate an Professor or equivalent post UGC the prescribed by Regulations 2010 (Clause 4.3.0) or by the regulations issued by any other competent authority purpose. the specified for According to seniority on a rotational basis as Head of the charge in Department assumes Professor another Associate an charge or Professor is promoted under Career Advancement Scheme of the and UGC/AICTE teachers shall work under the directions of the Head of the Department.

Head of the Department: The Syndicate shall nominate & teacher not below the rank of an Associate Professor with Ph.D or an equivalent post as UGC prescribed bv the Regulations or Regulations of any Apex Authority specified for the purpose as Head of the Department according seniority, on a rotational basis for a period of three years. It shall, however, be open to the has teacher who nominated as the Head of the department to make a request that he/she shall be relieved of such responsibility academic reasons. In such a case the next eligible teacher will be nominated as the Head of the Department. All the members of the teaching staff shall work under the directions of the Head of the Department. In the case of Departments which have no Professor or Associate Professor or equivalent posts prescribed by UGC Regulations the or Regulations issued by any other competent authority. the Syndicate shall nominate an Assistant Professor or equivalent post prescribed by the UGC Regulations or by the Regulations issued by any other competent authority specified for the purpose according to seniority on a rotational basis as Head of the Department in-charge till another Professor assumes charge or an Associate Professor is promoted under Career Advancement Scheme of UGC/AICTE and the other teachers shall work under the directions of the Head of the Department.

The amendments are effective from 28.03.2020, the date on which the Hon'ble Chancellor gave his assent, as required under Sub Section (5) of Section 39 of the said Act.

REGISTRAR

To

- The Principal Secretary to Governor, Kerala Raj Bhavan,
   Thiruvananthapuram 695 099
- 2. The Principal Secretary to Government,
  Higher Education (B) Department, Government Secretariat,
  Thiruvananthapuram 695 001
- 3. The Superintendent, Government Central Press,

Thiruvananthapuram - 695 001

- 4. The Joint Director, Kerala State Audit Department, CUSAT
- 5. The Finance Officer/ The Controller of Examinations/
  Planning & Development Officer
- 6. All Joint Registrars/Deputy Registrars/Assistant Registrars
- 7. All Heads of Departments/ Schools/Colleges/Centres/Sections
- 8. The Director, PR&P/IRAA/CIRM (with a request to publish the Notification in the University Website)
- 9. PS to Vice-Chancellor/PS to Pro-Vice-Chancellor/PA to Registrar/ PA to Finance Officer/PA to Controller of Examinations
- 10. The Section Officer, Conference Section (to take note of the issuance of the Notification based on Syndicate agenda

item No.671.78)

- 11. Admn.D & F/Finance/IA&I/Audit/Cash/Legal Affairs Sections
- 12. Day File/Stock File/File Copy